

Government of Jammu and Kashmir Department of Law, Justice & Parliamentary Affairs, (SL Section) Civil Secretariat, Jammu.

Notification Jammu, the 25th March, 2019

SRO 225.- In exercise of the powers conferred by the proviso to section 124 of the Constitution of Jammu and Kashmir, the Governor hereby make the following rules namely: -

1. Short title, extent and commencement

- (1) These rules may be called the Jammu and Kashmir Advocate General's Organization (Subordinate) Service Recruitment Rules, 2019.
 - (2) These rules shall apply to the staff of Advocate General's Office.
- (3) They shall come into force from the date of their publication in the Government Gazette.

2. Definitions

In these rules, unless the context otherwise requires,-

- (a) "Administrative Department" means the Department of the Government in the Civil Secretariat holding the administrative charge of the Service;
- (b) "Board" means the Jammu and Kashmir State "Services Selection Board";
- (c) "Cadre" means the cadre of service;
- (d) "Government" means the Government of Jammu and Kashmir;
- (e) "Member of the Service" means a person appointed to a post in the (Subordinate) Service under the provisions of these rules;
- (f) "Post" means a permanent post carrying a definite time scale sanctioned by the competent authority;
- (g) "Schedule" means the schedule annexed to these rules;
- (h) "Selection Agency" means the agency constituted by the Government for making recruitment to a particular class of post;

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- (i) "Service" means the Jammu and Kashmir Advocate General's Organization (Subordinate) Service;
- (j) "State" means the State of Jammu and Kashmir;
- (k) Words and expressions used in these rules but not defined shall have the same meaning as are assigned to them in the Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956/Jammu and Kashmir Civil Service Regulations.

3. Constitution of Services

- (1) From the date of commencement of these rules there shall be constituted the "Jammu and Kashmir Advocate General's Organization (Subordinate) Service".
- (2) The Government may, at the commencement of these rules, appoint to the service any person who at the commencement of these rules is holding in substantive capacity any post included in the cadre of the services:

Provided that for the purposes of initial constitution of services, the person holding any post in substantive capacity to which he was appointed by the competent authority under rules included in the cadre of the services in its sanctioned scale of pay shall be deemed to have been appointed to the service under these rules if he / she is fully qualified to hold the post under these rules unless he / she opts otherwise within 15 days from the commencement of these rules.

Explanation: - The words "holding" means a person holding a post included in the cadre of the Jammu and Kashmir Advocate General's Organization (Subordinate) Service in its sanctioned scale of pay on regular basis under orders of the competent authority and will not cover the persons holding a post on ex-cadre / deputation basis or on adhoc basis or in a stop gap arrangement.

4. Strength and composition of the service

(1) The authorized permanent and temporary strength of the cadre and the nature of the posts included therein shall be determined by the Government, from time to time shall, at the initial constitution of the services under these rules, be such as specified in the Schedule-I annexed to these rules:

Provided that the Government may create temporary posts in the cadre or the service for specified period or purpose as may be considered necessary from time to time.

(2) The Government shall, at the interval of every three years or at such other intervals as may be necessary, re-examine the strength and composition of the cadre of the service and make such alterations therein as it deems fit:



Provided that nothing in this sub-rule shall be deemed to affect the power of the Government to alter the strength and composition of the cadre at any time.

5. Qualification and Method of Recruitment

- (1) No person shall be eligible for appointment or promotion to any post in any class, category or grade in the service unless he possesses the qualifications as laid down in the Schedule II and fulfils other requirements of recruitment as provided in the rules and orders for the time being in force.
 - (2) Appointment to the service or class shall be made:-
 - (a) by direct recruitment;
 - (b) by promotion; and
 - (c) partly by (a) and partly by (b) in the ratio and in the manner as mentioned against each post in Schedule-II:

Provided that all the posts under direct recruitment shall be filled through J&K SSB as per the rules / orders of the Government issued for the purpose:

Provided further all the posts to be filled by promotion/ transfer shall be filled through Departmental Promotion Committee / Board unless any post / category of posts is exempted from the purview of the Board.

(3) The department shall refer vacancies in the direct / promotion quota to Board and Departmental Promotion Committees as envisaged under law.

6. Probation

- (1) Persons appointed to the service either by direct recruitment or by promotion shall be on probation for two years and their confirmation to a class or category shall be made under the provisions of Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956.
- (2) The pay of the person appointed to the service under these rules shall be regularized as per the provisions of Jammu and Kashmir Civil Services Regulations or general rules as issued from time to time.

7. Reservation in appointments



While making appointments by direct recruitment, reservation shall be made in accordance with the rules and orders issued from time to time for members of Scheduled Caste/ Scheduled Tribes/ Backward Classes or any other category or class of permanent residents of State under the provisions of Jammu and Kashmir Reservation Act, 2004 and the Rules made thereunder in force.

8. Training and Departmental Examination

Persons appointed to the service by competitive examination by direct recruitment/promotion shall be required to undergo such training from time to time during the course of probation and to pass during the period of probation or training such departmental examination as the Government may prescribe:

Provided that the government may exempt either wholly or partly, from such training or departmental examination persons who have passed the departmental examination or undergone training declared by government to be equivalent to a departmental examination or training prescribed under these rules.

9. Eligibility of Government servants for direct recruitment

A person already in the Government service may apply through proper channel for direct recruitment to a vacant post in any particular class or category in the service, if he possesses the educational and other qualifications prescribed for recruitment to such class or category of posts. The upper age limit of such Government servants shall be such as provided in the general rules:

Provided that in the case of a post that requires a higher degree of specialization and or experience, the Government may prescribe higher age limit.

10. Maintenance of seniority lists

Seniority of the members of the service shall be regulated under the Jammu and Kashmir Civil Service (Classification, Control and Appeal) Rules, 1956. The Administrative Department in the Civil Secretariat shall maintain an up-to-date and final seniority list of members of the service.

11. Residuary matters

In regard to matters not specifically covered by these rules, the members of the service shall be governed by rules/ regulations and orders applicable to the State Civil Service in general.

12. Interpretation

If any question arises relating to the interpretation of these rules, the matter shall be referred to the Administrative Department whose decisions thereon shall be final and binding.

13. Repeal and Saving

(1) The Jammu and Kashmir Law Officers (Subordinate) Service Recruitment Rules, 1990 are hereby repealed.

(2) Notwithstanding such repeal, any appointment, order made or action taken under the provisions of the rules so repealed shall be deemed to have been made or taken under the corresponding provisions of these rules.

By Order of the Government of Jammu and Kashmir.

Sd/(Achal Sethi)
Secretary to Government
Dated.25.03.2019

No. LD(SL)2016/10-Adv-General

Copy to the:-

1. Advocate General, J&K, Jammu.

2. Principal Secretary to Hon'ble Governor, J&K, Jammu.

- 3. Commissioner Secretary to Government, General Administration Department.
- 4. Commissioner Secretary to Government, ARI and Trainings Department.
- 5.Director Archives and Archaeology, J&K, Jammu.
- 6. General Manager, Government Press, Jammu for publication in Government Gazette.
- 7. Private Secretary to Secretary Law.
- 8. SRO Section (w.7.s.c).

9. Incharge Website.

(Khursheed Ahmad Bhat) Deputy Legal Remembrancer

Schedule-I (Ministerial Cadre)

S. No.	Designation	Pay-scale (Revised)	No. of posts
01	Section Officer	Level 7(44900-142400)	03
02	Sr. Scale Stenographer	Level 7(44900-142400)	11
03.	Librarian	Level 6-E(35,900-113500)	01
04.	Accountant	Level 6-B(35,600-112800)	01
05.	Head Assistant	Level 6-B(35,600-112800)	06
06.	Jr. Scale Stenographer	Level 6-B(35,600-112800)	29
07.	Library Assistant	Level 6(35,400-112400)	02
08.	Accounts Assistant	Level 5 (29,200-92,300)	01
09.	Senior Assistant	Level 5 (29,200-92,300)	13
10.	Junior Assistant	Level 4 (25,500-81,100)	31
11.	Computer Cum Junior Assistant	Level 4 (25,500-81,100)	06
12.	Driver	Level 2 (19,900-63,200)	01
13.	Gestestner Assistant SL-2(15900-50,400).		01
14.	Jamadar Grade-II	SL-2(15900-50,400).	01
15.	Orderly	SL-1(14800-47,100).	36
16.	Farash Cum Safaiwala	SL-1(14800-47,100).	02
17.	Sweeper	SL-1(14800-47,100).	01
18.	Chowkidar	SL-1(14800-47,100).	01

Schedule-I (Legal Cadre)

19.	Legal Assistant	Level 6-E(35900-113500)	07
20.	Junior Legal Assistant	Level 6-B(35600-112800)	17



Total Posts.171 posts.

Schedule-II(Ministerial Cadre)

Class	Category	Designation of the posts	Pay scale (Revised)	Minimum qualification for direct recruitment	Method of recruitment
Ι	A	Section Officer	Level 7(44900- 142400)		100% by promotion from Class III Category B having 3 years' substantive service in that Class.
	В	Sr. Scale Stenographer	Level 7(44900- 142400)		100% by promotion from Class III Category C having 5 years' substantive service in that Class.
II	A	Librarian	Level 6- E(35,900- 113500)		100% by promotion from Class IV having at least three years substantive service in that Class.
III	A	Accountant	Level 6- B(35,600- 112800)		By deputation from the J&K Accounts(Subordinate) Service.
	B	Head Assistant	Level 6- B(35,600- 112800)		100% by promotion from Class V Category B having at least three years substantive service, as such, and having passed the Secretariat Assistants examination: Provided that 25% of posts to be filled up in a calendar year shall be earmarked for promotion of those Senior Assistants, who have not qualified the Secretariat Assistant Examination but have crossed the age of 50 years as on 1st January of the year in which such promotions are being considered: Provided further that a Senior Assistant who has qualified the Secretariat Assistant Examination/Training
					Examination/Training during his period of

	ø				probation as Junior Assistant shall not be required to qualify the said examination again.
	С	Jr. Scale Stenographer	Level 6-B (35,600-112800)	(i)Graduation from any recognized University having minimum speed of 65 and 35 words per minute in shorthand and computer type writing respectively. (ii) Six months certificate course in Computer application from a recognized Institute.	100% by direct recruitment.
IV		Library Assistant	Level 6(35,400- 112400)	Graduation in Library Sciences from a recognized University	100% by direct recruitment.
V	A	Accounts Assistant	Level 5(29,200- 92300)		By deputation from J&K Accounts (Subordinate) Service.
	В	Senior Assistant	Level 5(29,200- 92300)	1	100% by promotion from Class VI having at least three years substantive service in that Class.
VI		Junior Assistants/Comp uter cum Junior Assistant.			(i) 75% by direct recruitment. (ii) 25% by promotion from amongst Class VIII

Ø					appointed by direct recruitment or by promotion shall undergo and qualify the Secretariat Assistant Examination/Training during the period of probation.
VII		Driver	Level 2(19,900-63,200)	Minimum Matric, Maximum 10+2 having valid Heavy Goods Vehicle/PSV driving license.	100% by direct recruitment.
VIII	A	Getestner Assistant	SL 2(15,900- 50,400)		100% by promotion from Class IX Category A,B and C having at least three years substantive service in that Class.
	В	Jamadar	SL 2(15,900- 50,400)		100% by promotion from Class IX Category A, B and C having at least three years substantive service in that Class.
IX	A	Orderly	SL 1(14,800-47,100)	Minimum Matric and Maximum 10+2	100% by direct recruitment.
	В	/Farash cum Safai wala/Sweeper	SL 1(14,800- 47,100)	Minimum Matric and Maximum 10+2	100% by direct recruitment.
	С	Chowkidar	SL 1(14,800- 47,100)	Minimum Matric and Maximum 10+2	100% by direct recruitment.



II	Legal Assistant Junior Legal Assistant	Level 6- E(35,900- 113500) Level 6- B(35,600- 112800)	Bachelor of Law Degree from any recognised University with at least two years practice at Bar. Bachelor of Law degree from any recognized	recruitment. (ii) 50% by promotion from
			university.	

